

**The Gauhati High Court**, **At Guwahati** [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

## Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

œ	BENCH	NAME OF THE JUDGES	PERIOD
œ	[ <b>DIVISION BENCH-I</b> ] [ <b>COURT NO.</b> 1 ] This Bench will take up matters pertaining to:	HON'BLE THE CHIEF JUSTICE AND	<b>FROM</b> 26-05-2025 TO
	<ol> <li>Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</li> <li>Contempt matters pertaining to Division Bench- I.</li> <li>SARFAESI Act matters.</li> <li>Income Tax Appeal.</li> <li>Appeals under Companies Act.</li> <li>PIL and Taken up matters.</li> <li>Writ Petitions against Order of CAT.</li> <li>Writ Appeal pertaining to service matters of Central Government Employees .</li> <li>Along with any such matters as may be specifically directed to be listed.</li> </ol>	HON'BLE MR. JUSTICE KARDAK ETE	30-05-2025
œ	<ol> <li>[ CIVIL BENCH-II ] [ COURT NO. 2 ]</li> <li><u>This Bench will take up matters pertaining to:</u></li> <li>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</li> <li>2. Writ Petition (Civil) relating to Academic Matters.</li> <li>3. Writ Petition (Civil) relating to Academic Institutions.</li> <li>4. Contempt matters Pertaining to Civil Bench-II.</li> </ol>	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	-D0-
¢ <b>e</b>	<ol> <li>[ CRIMINAL BENCH ] [ COURT NO. 3 ]</li> <li><u>This Bench will take up matters pertaining to:</u></li> <li>1. Bail matters Pertaining to Special Acts.</li> <li>2. Bail matters (where punishment is less than or equal to 7 years).</li> <li>3. Bail matters (where punishment is more than 7 years).</li> <li>4. Criminal Petition.</li> </ol>	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- <b>D</b> O-

(P)	[ CIVIL BENCH-III ] [ COURT NO. 5 ]		
<b>N</b>		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	SUMAN SHYAM	
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
<b>F</b>	[ DIVISION BENCH- II ] [ COURT NO. 6 ]		
<b>~</b> 87		HON'BLE MR. JUSTICE	• <b>D</b> 0•
	This Bench will take up matters pertaining to:	KALYAN RAI SURANA AND	
	1. Writ Petition (Civil) relating to Police and Army Actions.	HON'BLE MRS. JUSTICE	
	2. Custodial Death.	MALASRI NANDI	
	3. Writ Petition(Foreigners Matters).		
	4. Writ Petition pertaining to Court martial of defence		
	personnel and armed forces.		
	5. Writ Appeal (Foreigners Matters).		
	6. Writ Appeal pertaining to matters of Board of Revenue.		
	7. Contempt matters pertaining to Division Bench-II.		
	Along with any such matters as may be specifically directed to be listed.		
	I CIVIL DENCH II AND III I I COUDT NO. 7 I		
<b>F</b>	[ CIVIL BENCH-II AND III ] [ COURT NO. 7 ]	HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to:	NELSON SAILO	- <b>D</b> Ó-
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
	5. Writ Petition (Civil) relating to State Govt. Employees.		
	6. Writ Petition (Civil) relating to State Govi. Employees.		
	Banks and PSU etc.		
	7. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	8. Contempt matters Pertaining to Civil Bench-III.		
	[ CIVIL BENCH- IV ] [ COURT NO. 8 ]		
P		HON'BLE MR. JUSTICE	- <b>D</b> Ó-
	This Bench will take up matters pertaining to	SANJAY KUMAR MEDHI	
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-IV.		
	2. Residuary Writ Petitions pertaining to Civil Bench-IV.		
	3. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -IV.		
	4. Writ Petition (Civil) under Labour and Industrial law etc.		
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¢	<ol> <li>SPECIAL DIVISION BENCH   [ COURT NO. 9 ]</li> <li>This Bench will take up matters pertaining to:         <ol> <li>Death Reference cases.</li> <li>Criminal Appeal.</li> <li>Criminal Appeal (J).</li> <li>Confirmation of Decree of Divorce and such Matrimonial Appeals arising out of orders/Judgments passed by Family Court.</li> <li>Contempt matters pertaining to Special Division Bench.</li> <li>Habeas Corpus matters.</li> </ol> </li> </ol>	HON'BLE MR. JUSTICE MANISH CHOUDHURY AND HON'BLE MRS. JUSTICE YARENJUNGLA LONGKUMER	- <b>D</b> O-
	Along with any such matters as may be specifically directed to be listed.		
(by	<ol> <li>[ CIVIL BENCH-III ] [ COURT NO. 10 ]</li> <li><u>This Bench will take up matters pertaining to:</u> <ol> <li>Writ Petition (Civil) relating to State Govt. Employees.</li> <li>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</li> <li>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>Contempt matters Pertaining to Civil Bench-III.</li> </ol> </li> </ol>	HON'BLE MR. JUSTICE SOUMITRA SAIKIA	-DO-
(b)	<ol> <li>CRIMINAL BENCH J [ COURT NO. 11 ]</li> <li><u>This Bench will take up matters pertaining to:</u></li> <li>Bail matters (where punishment is less than or equal to 7 years)(Including fresh cases).</li> <li>Bail matters Pertaining to Special Acts(Including fresh cases).</li> <li>Criminal Petition.</li> <li>Criminal Revision Petition.</li> <li>W.P.(Crl.) matters pertaining to Special Acts(Other than Habeas Corpus matters).</li> <li>W.P.(Crl.) Matters where punishment is less than 7 years(Other than Habeas Corpus matters).</li> </ol>	HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA	-DO-

	[ CIVIL BENCH-I ] [ COURT NO. 14 ]		
P		HON'BLE MR. JUSTICE	- <b>D</b> Ó-
	This Bench will take up matters pertaining to:	DEVASHIS BARUAH	
	1. S.A.O.		
	2. R.S.A.		
	3. F.A.O.		
	4. MAC Appeal.		
	5. M.F.A.		
	6. Civil Revision Petition.		
	7. Civil Revision Petition (I/O).		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10.Transfer Petition (Civil).		
	11.LA Appeal.		
	12.RERA Appeal.		
	13.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	14.Contempt matters Pertaining to Civil Bench-I.		
_	[ CIVIL BENCH- V ] [ COURT NO. 17 ]		
(P)		HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to	<b>ARUN DEV CHOUDHURY</b>	-D0-
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -V.		
	5. Contempt matters pertaining to Civil Bench-V.		
	[ CRIMINAL BENCH AND RFA MATTERS ] [ COURT NO. 18 ]		
(F)		HON'BLE MRS. JUSTICE	-D0-
	This Bench will take up matters pertaining to:	SUSMITA PHUKAN KHAUND	
	1. Criminal Appeal.		
	2. Criminal Appeal (J).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
	7. R.F.A.		
æ	[ CRIMINAL BENCH ] [ COURT NO. 21 ]		
<b>~~</b>		HON'BLE MR. JUSTICE	- <b>D</b> Ó-
	This Bench will take up matters pertaining to:	MRIDUL KUMAR KALITA	
	1. Bail matters (where punishment is less than or equal to 7		
	years)(Including fresh cases).		
	2. Bail matters (where punishment is more than 7 years)		
	(Including fresh cases).		
	3. Criminal Appeal.		
	4. Criminal Petition.		
	5. Criminal Revision Petition.		
	6. W.P.(Crl.) Matters where punishment is more than 7		
	years(Other than Habeas Corpus matters).		

-	[ CIVIL BENCH-I ] [ COURT NO. 22 ]		
F		HON'BLE MR. JUSTICE	- <b>D</b> Ó-
	This Bench will take up matters pertaining to(Including fresh	<b>BUDI HABUNG</b>	-20-
	<u>cases):</u>		
	1. S.A.O.		
	2. F.A.O.		
	3. MAC Appeal.		
	4. M.F.A.		
	5. Civil Revision Petition.		
	6. Civil Revision Petition (I/O).		
	7. Testamentary Cases.		
	8. Arbitration Appeal.		
	9. Transfer Petition (Civil).		
	10.RERA Appeal.		
	11.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
F	[ CIVIL BENCH- IV AND V AND RSA MATTERS ] [ COURT NO. 24 ]		
-	This Damah will take on monthem montaining to	HON'BLE MR. JUSTICE KAUSHIK GOSWAMI	- <b>D</b> O-
	This Bench will take up matters pertaining to		
	1. Writ Petition (Civil) relating to Settlement by State		
	<ul><li>Government etc. pertaining to Civil Bench -IV.</li><li>2. Residuary Writ Petitions pertaining to Civil Bench-IV.</li></ul>		
	,		
	3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV.		
	4. Writ Petition (Civil) under Labour and Industrial law etc.		
	<ol> <li>Whit Petition (Civil) under Lubour and maustrian aw etc.</li> <li>Contempt matters Pertaining to Civil Bench-IV.</li> </ol>		
	6. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Settlement by State		
	7. Writ Petition (Civil) relating to Land Matters.		
	8. Residuary Writ Petitions pertaining to Civil Bench-V.		
	9. Writ Petition (Civil) relating to Tax matters pertaining to		
	<i>Civil Bench -V.</i>		
	10. Contempt matters pertaining to Civil Bench-V.		
	11. R.S.A.		
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## **General Note:**

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.